

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:20
ANSWERED ON:07.07.2014
AMENDMENT TO LABOUR LAWS
Meghwal Shri Arjun Ram

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to amend the provisions of labour laws in order to bring them in tune with the emerging needs of the economy of the country;
- (b) if so, the details of such laws;
- (c) whether the Government has also consulted all stakeholders in the matter;
- (d) if so, the details thereof including the suggestions received from them; and
- (e) the details of the amendments being proposed for improvement in labour laws in the country?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR & EMPLOYMENT (SHRI VISHNU DEO SAI)

- (a): Yes, Madam.
- (b): The amendments in the Child Labour (Regulation & Abolition) Act, 1986, the Factories Act, 1948, Minimum Wages Act, 1948 and the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Act, 1988 are under consideration of the Government.
- (c): Yes, Madam. The amendments have also been placed on the Website of Ministry of Labour & Employment for inviting suggestions.
- (d): The exercise of inviting suggestion is not yet over.
- (e) The details of the proposed amendments are enclosed as Annexure.